

complaints are maintained by these agencies and there is no proposal to get any survey of land-grabbing as such conducted for dealing with the unauthorised occupation of lands.

#### Setting up of a Nylon Factory at Gaya

771. SHRI RAM SWAROOP RAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have received any recommendation from Government of Bihar in 1975-76 regarding establishment of a Nylon factory at Gaya; and

(b) if so, what action has been taken on that?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) and (b). A request had been received from the Government of Bihar for the extension of the validity of the letter of intent issued to the Bihar State Industrial Development Corporation for the manufacture of nylon filament yarn at Gaya. Since the policy for granting additional capacities for the manufacture of nylon filament yarn in the State Sector had not been decided by that time, the letter of intent was not revalidated along with similar ones from other State Industrial Development Corporations.

#### Refund of Registration fee deposited with DDA

772. SHRI ASHKARAN SANKHAWAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Delhi Development Authority have received applications for refund of Registration Deposits for registration of Janta/LIG/MIG Flats under the New Pattern Registration Housing Scheme of the DDA, 1979;

(b) how many applicants have been refunded the Registration fee

by DDA so far. How many applications for refund are still pending and reasons thereof;

(c) how much time it will take to refund the deposited money or registration fee to those whose requests were received by the D.D.A. on or before 1st January, 1980; and

(d) what are the reasons for such delay?

#### THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) Yes, Sir.

(b) to (d). The Delhi Development Authority has intimated that it has so far refunded the amount of registration deposit in respect of 19 applications and 375 applications are pending consideration. Such of the pending applications received prior to 1-1-80 and in respect of which the applicants have given complete details, are expected by them to be processed by 30th April, 1980. The D.D.A. has intimated that these remaining applications could not be disposed of so far because it had first to screen and register the applications for registration numbering about 1.72 lakhs and to bring the deposits on record. It is, however, increasing the pace of disposal of the applications for refund of the initial deposits made by the registrants.

#### Houses for Plantation Labour

773. SHRI ANANDA PATHAK: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of houses for plantation Labour built during last 5 years;

(b) whether the employers abide by the provisions of providing houses to the 10 percent of plantation workers;

(c) whether Government are aware that the houses provided to permanent workers, more than 2-3 families stay in one accommodation; and